

(a) whether it is a fact that the residents of Bandihariapur village in Koppal Taluk of Raichur District of Mysore State were decided to be rehabilitated on account of heavy seepage of Tungabhadra Main Canal Water;

(b) if so, when this decision was taken;

(c) whether any lands have been acquired and amount paid;

(d) if so, the date and amount of acquisition; and

(e) the reasons for this inordinate delay and exposing the villagers to all sorts of miseries ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) to (e). The information is awaited from the Government of Mysore and will be laid on the Table of the House on its receipt.

Hagri Bommanahalli Project in Bellary District (Mysore)

72. SHRI S. A. AGADI: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether the Hagribommanahalli Project (Irrigation) in Bellary District of Mysore State is completed;

(b) if not, the reasons for the delay;

(c) when the project was sanctioned and the original estimated amount and the extent of acreage envisaged;

(d) how many times the estimates were revised and the year and the details of amounts revised; and

(e) how much amount has been spent on this project so far?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) to (e). Information is being collected and will be laid on the Table of the House.

Hirenala Project, Mysore

73. SHRI S. A. AGADI: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether it is a fact the Hirenala Project in Bailhongal Taluk of Belgaum District in Mysore State is slowed down;

(b) when the project was sanctioned and the details of extent of irrigation envisaged and the estimated expenditure involved;

(c) the amount so far spent, year-wise since its inception and the reason for slowing down the project; and

(d) when it is likely to be completed?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) to (d). Information is being collected and will be laid on the Table of the House.

Refining of Crude by Burmah Shell and ESSO

74. DR. RANEN SEN: Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state:

(a) whether the Burmah-Shell and Esso Refineries at Bombay are refining more crude oil than their approved capacities; and

(b) if so, under what circumstances these refineries were allowed to refine crude in excess of their licensed capacities?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : (a) and (b). Since 1963, the Burmah-Shell and Esso refineries have been authorised to operate at capacities in excess of the licensed ones to meet the increased demands of petroleum products.